

National Human Rights Commission & National Law School of India University

Southern Region Consultation Towards Third Universal Periodic Review

Date : 12 - 13 May 2016
Venue : Conference Hall, International Training Centre, National Law School of India University (NLSIU), Bangalore.

(Programme Schedule)

Day – 1 Thursday, 11 February 2016	
09.30 a.m. – 10.00 a.m.	Registration
10.00 a.m. – 11.00 a.m.	Welcome & Opening Remarks by NHRC & NLSIU
11.00 a.m. – 11.30 a.m.	Session I – Civil and Political Rights
	Introduction to the Theme and Issues of Concern <ul style="list-style-type: none">- Promote Equal Access to Justice for All Including Reducing Backlog and Delays in Administration of Cases in Courts and Provision of Legal Aid to the Poor and Marginalized- Status of Capacity Building and Training Programmes on Human Rights for Law Enforcement Officials Including Judiciary and Police Presentations/Sharing of Best Practices by Concerned State Departments, State Commissions, Non-governmental and Civil Society Organizations
11.30 a.m. – 11.45 a.m.	Tea Break
11.45 a.m. – 01.45 p.m.	Session I – Discussion on Civil and Political Rights (continued)
	<ul style="list-style-type: none">- Custodial Justice and Custodial Torture- Legal Efforts for Protection of Women and Children's Rights Including Measures to Prevent Violence Against Women and Girls and Members of Religious Minorities- Measures for Protection of Women and Children who are Victims of Sexual Abuse Including Trafficking- Steps Taken for Ensuring Safe Environment for Journalists- Other Challenges Relating to Civil and Political Rights with Special Reference to Atrocities against Scheduled Castes, Scheduled Tribes and Protection of Minority Rights Presentations/Sharing of Best Practices by Concerned State Departments, State Commissions, Non-governmental and Civil Society Organizations
	Open House Discussion
01.45 p.m. – 02.15 p.m.	Lunch Break

02.15 p.m. – 03.45 p.m.	Session II – Economic, Social and Cultural Rights
	<p>Introduction to the Theme and Issues of Concern</p> <ul style="list-style-type: none"> - Steps Taken for Eradication of Poverty and Socio-Economic Development - Efforts to Address Inequities Based on Rural-Urban Divide - Status of Rights Relating to Food, Housing, Health and Employment – Implementation of NFSA, IAY, MGNREGA and NHM, Mid-Day Meal Scheme, Public Distribution System <p>Presentations/Sharing of Best Practices by Concerned State Departments, State Commissions, Non-governmental and Civil Society Organizations</p>
03.45 p.m. – 04.00 p.m.	Tea Break
04.00 p.m. – 05.00 p.m.	Session II – Discussion on Economic, Social and Cultural Rights (continued)
	<ul style="list-style-type: none"> - Steps Taken for Improvement of Sanitation and Access to Safe Drinking Water Especially in Rural Areas - Status of Toilets and Availability of Safe Drinking Water to the People - Steps Taken for Protecting and Promoting Rights of Persons Belonging to Scheduled Castes, Scheduled Tribes, Minorities and Other Vulnerable Groups - Other Challenges Relating to Economic, Social and Cultural Rights, Including Rights of Disabled and Elderly - Status of Ensuring Equal Access to the Disabled and Construction of Old Age Homes and Creation of Infrastructure for Care of the Old <p>Presentations/Sharing of Best Practices by Concerned State Departments, State Commissions, Non-governmental and Civil Society Organizations</p> <p>Open House Discussion</p>
05.00 p.m. – 06.00 p.m.	Session III – Rights of Women
	<p>Introduction to the Theme and Issues of Concern</p> <ul style="list-style-type: none"> - Steps Taken for Promotion of Gender Equality and Eradication of Discrimination against Women, in particular, Promotion of Literacy and Education among Women, and Tackling the Issue of High Drop-out Rate Among Girls

	<ul style="list-style-type: none"> - Efforts to Improve Maternal Health Including Access to Obstetric Delivery Services, Sexual and Reproductive Health Services, Safe Abortion, etc. - Efforts Initiated to Address Child Mortality, Skewed Sex Ratio Among Children Including Pre-Natal Sex Selection <p>Presentations/Sharing of Best Practices by Concerned State Departments, State Commissions, Non-governmental and Civil Society Organizations</p>
Day – 2 Friday, 12 February 2016	
09.30 a.m. – 11.00 a.m.	Session III – Discussion on Rights of Women (continued)
	<ul style="list-style-type: none"> - Status of Implementation of Important Laws Impacting on Women [Criminal Law (Amendment) Act, 2013, Protection of Women from Domestic Violence Act, 2005, Sexual Harassment of Women at Workplace (Prevention, Prohibition and Redressal) Act 2013, Immoral Traffic (Prevention) Act, 1956 and Pre-Conception and Pre-Natal Diagnostic Techniques (Prohibition of Sex Selection) Act, 1994] - Promoting Rights of Women in their Choice of Marriage Including Status of Compulsory Registration of Marriages and the Issue of Child Marriages - Strengthening Gender Budgeting and Extending its Reach to All Ministries and Departments in States/UTs Including Steps Taken for Integration of a Gender Perspective in the Follow-up Process to the UPR - Other Challenges Relating to Rights of Women like Status of Compliance with CEDAW, CEDAW Committee Concluding Observations on the Combined 4th & 5th Periodic Reports of India, etc. <p>Presentations/Sharing of Best Practices by Concerned State Departments, State Commissions, Non-governmental and Civil Society Organizations</p> <p>Open House Discussion</p>
11.00 a.m. – 11.15 a.m.	Tea Break
11.15 a.m. – 01.45 p.m.	Session IV – Rights of Children
	<p>Introduction to the Theme and Issues of Concern</p> <ul style="list-style-type: none"> - Progress Made to Improve – Sex Ratio at Birth, Infant Mortality Rate, Under 5 Mortality Rate, Child Sex Ratio, Immunization, Vitamin A Supplementation, Literacy Rate, Primary & Secondary Net Enrolment Ratio by Sex, etc.

	<ul style="list-style-type: none"> - Status of Child Labour Including Trafficking of Children for Household Work and Sexual Exploitation - Promoting Child's Right to Education, Including Human Rights Education - Status of Implementation of Enabling Legislations Relating to Rights of Children [Protection of Children from Sexual Offences Act, 2012; Juvenile Justice (Care and Protection of Children) Act, 2000; Prohibition of Child Marriage Act, 2006], Creation of Juvenile Police Units in Police Stations, etc. - Steps Taken for Preventing and Protecting Children from Sexual Exploitation, Including Trafficking - Problem of Missing Children and the Response of Police and District Administration - Other Challenges Relating to Rights of Children like Compulsory Registration of Births, Child Budgeting, Compliance with CRC, CRC Committee Concluding Observations on the Consolidated 3rd & 4th Periodic Reports of India, etc. <p>Presentations/Sharing of Best Practices by Concerned State Departments, State Commissions, Non-governmental and Civil Society Organizations</p> <p>Open House Discussion</p>
1.45 p.m. – 2.15 p.m.	Wrap-up
2.15 p.m.	Lunch
